

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 18 OF 2017 &  
IA NOS. 40 OF 2017 AND 224 OF 2017**

**Dated: 20<sup>th</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s Green Energy Association**

**...Appellant(s)**

**Vs.**

**Joint Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s)

:

Ms. Mandakini Ghosh  
Ms. Ritika Singhal

Counsel for the Respondent(s)

:

Mr. Raheel Kohli for R.1

Mr. Anand K. Ganesan  
Mrs. Swapna Seshadri for R.5 & 13  
Mr. J. Kumar Ray, ARC for R.8&9, Govt.  
of Puducherry

**ORDER**

**IA NOS. 224 OF 2017  
*(Appl. for amending memo of parties)***

Application is allowed and amended memo of parties is taken on record.

Application is disposed of.

**APPEAL NO. 18 OF 2017**

Admit. Issue notice. Mr. Raheel Kohli takes notice on behalf of Respondent No.1; Mr. Anand K. Ganesan takes notice on behalf of Respondent Nos. 5 & 13. Notice be issued to the other respondents returnable on 05.07.2017. Dasti, in addition, is permitted.

List the matter on **05.07.2017**. In the meantime, learned counsel for the respondents may file reply on or before 18.04.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 03.05.2017 after serving copy on the other side.

**( I. J. Kapoor )**  
**Technical Member**

**( Justice Ranjana P. Desai )**  
**Chairperson**

*ts/sh*